



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 5. CUTTACK, FRIDAY, FEBRUARY 5, 1937.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 3rd February 1937.

No. 1272-A.—The following notifications, issued by the Government of India in the Home and Legislative Departments, are republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 6th January 1937.

No. F. 381/36-C. & G. (I).—In exercise of the powers conferred by sections 64 and 129-A of the Government of India Act, the Governor General in Council, with the sanction of the Secretary of State in Council, is

pleased to direct that the following further amendment shall be made in the Council of State Electoral Rules, namely:—

For sub-rule (2) of rule 45 of the said Rules the following sub-rule shall be substituted, namely:—

“(2) The report shall further include a recommendation by the Commissioners as to the total amount of costs which are payable and the persons by and to whom such costs should be paid. Such recommendation may include a recommendation for the payment to the Advocate-General or a person acting under his instructions, attending in pursuance of an order made under rule 43, of costs in respect of that attendance, but shall not include a recommendation for the payment of

costs in respect of any other Government expenditure in connection with the inquiry."

No. F. 381/36-C. & G. (II).—In exercise of the powers conferred by sections 64 and 129-A of the Government of India Act, the Governor General in Council, with the sanction of the Secretary of State in Council, is pleased to direct that the following further amendment shall be made in the Legislative Assembly Electoral Rules, namely:—

For sub-rule (2) of rule 45 of the said Rules the following sub-rule shall be substituted, namely:—

"(2) The report shall further include a recommendation by the Commissioners as to the total amount of costs which are payable and the persons by and to whom such costs should be paid. Such recommendation may include a recommendation for the payment to the Advocate-General or a person acting under his instructions, attending in pursuance of an order made under rule 43, of costs in respect of that attendance, but shall not include a recommendation for the payment of costs in respect of any other Government expenditure in connection with the inquiry."

J. D. ANDERSON,

Offg. Secy. to the Govt. of India.

ESTABLISHMENTS.

New Delhi, the 4th January 1937.

No. F. 294/36.—In exercise of the powers conferred by sub-rule (2) of rule 33 and rules 37, 42 and 44 of the Civil Services (Classification, Control and Appeal) Rules, the Governor General in Council is pleased to direct that the following amendment shall be made in the Government Servants' Applications for Posts (Central Services) Rules, namely:—

For rule 2 of the said Rules the following rule shall be substituted, namely:—

"2. An applicant for appointment to a Central Service or to any post in a Central Service shall not be eligible for appointment if he is in the service of the Crown in India and has applied without the consent of the Head of the Office or Department of the Government of India under whom he is employed, or, if he is employed under a local Govern-

ment, without the consent of the local Government or the authority empowered by the local Government to accord such consent."

The 5th January 1937.

No. F. 10/17/36-Ests./S.C.S.R. No. 72.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 9th day of December 1936, hereby makes the following amendment in the Superior Civil Services Rules, namely:—

In Table A of Schedule VII to the said Rules, in Part 2 in the section relating to the United Provinces, under heading "Inferior Posts" for the entry "4 Sections and Subordinate Judges" the following entry shall be substituted, namely:—

"4 Civil and Sessions Judges".

R. M. MAXWELL,

Secretary to the Govt. of India.

The 1st February 1937.

No. 1201—P9m/1/37-P.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

JUDICIAL.

New Delhi, the 9th December 1936.

No. F. 49/3/35.—In exercise of the powers conferred by section 14 of the Indian Motor Vehicles Act, 1914 (VIII of 1914), the Governor General in Council is pleased to direct that the following further amendment shall be made in the Motor Vehicles International Circulation Rules, 1933, namely:—

In the Note to Annex. C of the First Schedule to the said Rules, for the entry relating to the Union of South Africa, the following entry shall be substituted, namely:—

"Union of South Africa.... ZA."

J. A. THORNE,

Joint Secy. to the Govt. of India.